

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/43/ (IB)/2017  
NAME OF THE PETITIONER(S) : PANKAJ LATH  
NAME OF THE RESPONDENT(S) : GALAXY AMAZE KINGDOM LIMITED  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

A. SRIRAMAN

A. SRIRAMAN

ADVOCATE  
for Respondent

21/8/2017

V. A Mohamed Nazeem

petitioner  
opponent Counselor

21/8/17

**ORDER**

Counsel for Petitioner present. Counsel for Respondent also present. It is seen from the record that the Petitioner was given an opportunity to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 vide order dated 12.07.2017. However, as per the Notification dated 29.06.2017, the compliance with the said provisions was to be made on or before 15.07.2017 but in the record shows that the Petitioner has not complied with the said provisions. Therefore, the petition abates and the same is **dismissed** with the liberty to the Petitioner to file fresh, if so desired.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)